NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/173/ (IB)/2017

NAME OF THE PETITIONER(S)

: INDIA SME ASSET RECONSTRUCTION CO. LTD

NAME OF THE RESPONDENT(S)

: TRIBUNE TEXTILES INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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ORDER

Counsel for Petitioner present. As seen from the records, Counsel for Petitioner has not complied with the provisions of section $\P(3)(b)$ and (c) of I&B Code, 2016. Therefore, for non-compliance with the said provision the petition abates and the same is **dismissed** with a liberty to the Petitioner to file a fresh, if so desired.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL) 24